

श्री शिव चन्द्र झा: हकीकत में यह संशोधन टेरिफ कमीशन की सिफारिशों को सामने रख कर नहीं लाया जा रहा है, बल्कि उनको नज़र-अन्दाज़ किया जा रहा है। टेरिफ कमीशन की सिफारिशों को कार्यान्वित करने से कुछ उद्योगों का, जिन में मोटर उद्योग भी है, विकास होगा। लेकिन उन सिफारिशों को लागू नहीं किया जा रहा है। मिनिस्ट्री आफ़ कामर्स द्वारा इंडियन टेरिफ़ (एमेंडमेंट) बिल के बारे में जो नोट सर्कुलेट किया गया है, मैं उसमें से मोटर उद्योग के मुताल्लिक एक वाक्य को पढ़ कर सुनाना चाहता हूँ :

"For these reasons the Commission has concluded that there is no practical alternative but to let the industry continue under the present scheme of protection."

इस बिल के पेज 7 पर कहा गया है :

"In respect of products of the automobile and automobile ancillary industries. . . the Bill seeks to discontinue the tariff protection with effect from the 1st January, 1969. . ."

कमीशन का कनक्लूज़न यह है कि मोटर इंडस्ट्री को प्रोटेक्शन की स्कीम के अन्तर्गत रहने देना चाहिए, लेकिन इस विधेयक में उसको डिसकॉन्टिन्यू किया जा रहा है।

मोटर एन्सिलरी इंडस्ट्री के बारे में टेरिफ़ कमीशन की रीकमेंडेशन में कहा गया है कि उसके डेवेलपमेंट को वाच करना चाहिए, लेकिन विधेयक में उसके बारे में भी संशोधन लाया गया है। इस स्थिति में इस विधेयक से देश का औद्योगीकरण और मोटर उद्योग का विकास नहीं होने जा रहा है, बल्कि उस से विदेशी उद्योगपतियों को छूट दी जा रही है, उनका रास्ता प्रशस्त किया जा रहा है कि वे अपने माल को हिन्दुस्तान के बाज़ार में लायें और मुनाफ़ाखोरी करें। चूँकि यह विधेयक टेरिफ़ कमीशन की रीकमेंडेशन के खिलाफ़ है और सदन को गुमराह करने वाला है, इसलिए मैं इसका विरोध करता हूँ।

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

*The motion was adopted.*

SHRI MOHAMMAD SHAFI QURESHI: I introduce\* the Bill.

12.39 hrs.

#### MATTER UNDER RULE 377

SHADOWING OF M.Ps. BY POLICE IN ORISSA

SHRI JYOTIRMOY BASU (Diamond Harbour): Under Rule 377 of the Rules of Procedure and Conduct of Business in Lok Sabha, I beg to ask for your permission to raise the following:

We three Members of Parliament, namely, Janav Syed Badrudduja, Shri J. M. Biswas and myself had been on a tour to the riot affected areas of Cuttack with the following objects in mind:

- (1) To collect first hand information, on the affairs leading to the riots;
- (2) Role of the State Government and others; and
- (3) To ensure that proper compensation was given to the victims and they were rehabilitated properly.

We regret to say from the very beginning we were shadowed by a band of police (Special Branch) people. They were, no doubt, deputed to record our conversation with the people in general. It is clear that the Government's intention was to discourage, and even by implied intimidation, Members of Parliament from performing their duties by securing first hand report as to what has happened on such a deplorable happening in Cuttack. As stated above, we were on fact finding mission and in our mission we were prevented to find out as to what has happened in the affected areas because of the constant presence of watchful police officers, which to a great extent deterred people to come forward and narrate their experience before us.

\* Introduced with the recommendation of the President.

The Chief Minister of Orissa in a statement has confirmed this. I submit that the conduct of the Government of Orissa in this regard clearly amounts to violation of privileges of the Members of this House and thus prevented from the performance of our duty as people's representatives in Parliament.

I would request you to ask the Central Government to make a statement in this regard and initiate a discussion, this being a very important matter.

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) :  
अध्यक्ष महोदय, यह प्रिविलेज का मामला है; आप इसको प्रिविलेज के रूप में उठाने की इजाजत दीजिए ।

MR. SPEAKER: I have seen it.

श्री जार्ज फरनेन्डीज : आप खुद इसको कमेटी को भेज दीजिए ।

SHRI RANGA (Srikakulam): It is sought to be raised as a Motion of Privilege, or what is it, Sir?

MR. SPEAKER: Under that rule which he quoted. He wanted my permission. I have agreed to it. It has been raised under the existing rule. I do not know whether the Minister can say something now.

SHRI RANGA: What I say is this. We have also had experience of going round the various States on certain occasions. I cannot say whether I was completely free from being shadowed. Shadowing has been going on when the Britishers were here and in the present regime also, where the Congress is in power, where others also are in power. I cannot complain about shadowing because it is there. (*Interruption*) Sometimes it is even a protection also for myself. (*Interruption*) I cannot complain just because I am being shadowed that my privilege is affected in any way, or my freedom is affected in any way. If some people are willing to come and give evidence before me or information to me that they became afraid of these shadows which follow me, I cannot make a special complaint about the Government.

SHRI JYOTIRMOY BASU: Are we in a Fascist State?

SHRI RANGA: Certainly, it would be my right to protest against any kind of shadowing. But is there any Government in India or anywhere else, or even in Kerala where there is no shadowing at all? The only thing is that the shadowing should not be so demonstrative or so oppressive that I feel myself oppressed and others also feel oppressed and I do not like their presence while I take my food lest there should be *kricchra-dosha* or anything of that kind. Therefore, I do not think that it is right for my hon. friend to raise a big complaint over this matter and ask the Government of India to make a special inquiry into this matter.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I have great pleasure in agreeing with what Shri Ranga has said about this matter. This is a matter within the purview of the State Governments. Sometimes, some arrangements have to be made even for the security of the persons who go in a difficult situation.

SHRI JYOTIRMOY BASU: And record the conversations also.

SHRI Y. B. CHAVAN: I quite agree that even if some sort of shadowing was done, it should not be done demonstrably. Art lies in concealing art.

SHRI JYOTIRMOY BASU: Do it in the Chavan's way.

SHRI Y. B. CHAVAN: Unfortunately there are no Chavans everywhere. So, personally I do not think that there is anything in this, because the Members were not prohibited or stopped from doing anything.

SHRI JYOTIRMOY BASU: The people were deterred. I mentioned it earlier.

SHRI H. N. MUKERJEE (Calcutta North-East): I fear that the Home Minister had made the matter worse. We are taking our stand on a matter of principle, and it is that parliamentarians when they are on a mission of this sort or which Shir Jyotirmoy Basu and others went should be treated properly. In this case both of them admit that very probably they were shadowed. It was a wrong thing done under British rule, and it is a wrong thing done under Independence because it stands in the way of the proper

[Shri H. N. Mukerjee]

performance of duty by Members. In this case, it seems, I do not know, I have, however, seen some of the reports that Shri Jyotirmoy Basu showed me, that the Chief Minister had referred to reports being in his possession which could only be based on eavesdropping into the talks with the Members concerned when they were contacting members of the public and trying to elicit essential information. It is a serious matter and that is why the matter should go to the Privileges Committee. That does not mean condemnation of the State Government, if it goes to the Privileges Committee.

MR. SPEAKER: Just now he has said what he had heard from Shri Jyotirmoy Basu. But I have not even heard that. So, I am not in a position to say whether it should or should not go to the Privileges Committee. After all, I have no particular opinions. I shall discuss with Shri Jyotirmoy Basu and find out what the difficulty was, whether it was only some policemen going with him or whether his work was being obstructed. So many things are involved. So, I would not say anything now. We shall see.

12.44 hrs.

RESOLUTION RE: ESSENTIAL SERVICES MAINTENANCE ORDINANCE;  
and

ESSENTIAL SERVICES MAINTENANCE BILL—Contd.

MR. SPEAKER: The House will now proceed with the further discussion of the following resolution moved by Shri S. S. Kothari on the 10th December, 1968, namely—

"This House disapproves of the Essential Services Maintenance Ordinance, 1968 (Ordinance No. 9 of 1968) promulgated by the President on the 13th September, 1968."

The House will also take up further consideration of the following motion moved by Shri Vidya Charan Shukla on the 11th December, 1968, namely:—

"That the Bill to provide for the maintenance of certain essential services

and the normal life of the community, be taken into consideration."

We have already taken many hours on this Bill.

SHRI S. M. BANERJEE (Kanpur): May I submit that the Business Advisory Committee met and decided that the time should be 7 hours . . .

MR. SPEAKER: I have heard about it.

SHRI S. M. BANERJEE: I am coming to that. They have allotted four hours or so for the second reading because there are as many as 264 amendments. Apart from that, the hon. Minister in charge of the Bill said that some paper will be circulated or he will make a definite statement about the alternative machinery. That has not yet been circulated to us. We do not know what the alternative machinery is going to be. You can see the proceedings of the House in this regard. The Deputy-Speaker had made it very clear, and everybody knows. Without telling us what the alternative machinery is going to be, the hon. Minister wants us to pass this Bill. We have not received any papers regarding this even in the *dak* today.

The Home Minister and the Minister of State in the Ministry of Home Affairs are both here, and they should make a statement on this. For, we are now told that they want to bring forward some legislation next session and meanwhile this Bill should be passed and the alternative machinery for the redressal of the grievances will follow in the next session. In that case, let this Bill also go over to the next session. Unless that is circulated, this discussion should be adjourned.

श्री जार्ज करनेगीब (बम्बई दक्षिण) :

मैं एक बात बतलाना चाहता हूँ। यह उस दिन की प्रोसीडिंग्स है। जिस बात को एस० एम० बैनर्जी साहब ने उठाया उसी सिलसिले में कहना चाहता हूँ। डिप्टी-स्पीकर साहब ने कहा कि आप झालटरनेटिव मशीनरी क्या पेश कर रहे हैं तो इस पर यह लेक्चर देने लगे और कहा कि इस के बारे में मैं बोलने वाला हूँ। सारी बहस खत्म होने के बाद डिप्टी-स्पीकर बोले :